### GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 3826

#### TO BE ANSWERED ON THE 21<sup>st</sup> DECEMBER, 2021/AGRAHAYANA 30,1943 (SAKA)

#### **STRENGTHENING OF PRIVATE SECURITY AGENCIES**

#### 3826. SHRI G.M. SIDDESHWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any plan to discipline and strengthen the private security agencies after the major role they played during peak period of COVID-19 to enable them to be more effective in rendering services?

(b) if so, the details thereof?

(c) whether the Government has undertaken any study on how these agencies could be more effective so that their base could be broadened further to generate more employment; and

(d) if so, the details thereof and if not, the reasons therefor?

#### ANSWER

# MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) and (b): Under the Private Security Agencies (Regulation) Act 2005 [PSAR

Act], the authority of licensing, regulation and monitoring etc. of the private security agencies lies with the State/UT Governments. The Government of India, in December, 2020, has also notified the Private Security Agencies Central

Model Rules, 2020 in supersession of earlier Central Model Rules of 2006.

Further, the Private Security Agencies (Private Security to Cash Transportation Activities) Model Rules, 2018 were circulated to further strengthen Private Security Agencies and to make them more accountable. The Government of India also launched the Private Security Agency Licensing Portal on 24.09.2019 to facilitate these agencies. The portal provides a common platform for applying for licence across the country and facilitates online antecedents' verification of applicants of private security agencies and is also available in regional languages.

--2--

(c) and (d): While formulating the Central Model Rules 2020, study by way of wide consultations, inviting suggestions of general public and were through meetings, were held with all stakeholders, including State/UT Governments and industry Associations, with a view to bring in appropriate reforms to further promote private security agencies. These model rules will help in further qualitative and quantitative growth in the private security agencies thereby contributing to generation of employment in this sector.

\* \* \* \* \*